

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1682
ANSWERED ON:22.08.2012
MOBILE NUMBER PORTABILITY
Singh Shri Uday Pratap

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether 70 million subscribers of mobile phones are required to shift telecom operators as a result of the cancellation of licences;
- (b) if so, the details thereof;
- (c) whether the Government plans to amend the 90 day portability provision to enable affected subscribers to change telecom operators;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) Madam, on cancellation of licenses, the subscribers can exercise choice to shift to other Telecom Operators under MNP Scheme or otherwise.

(c) to (e) In order to facilitate the porting of the mobile number of subscribers of licensees whose licences have been quashed by Hon`ble Supreme Court, TRAI has issued `Telecommunication Mobile Number Portability (Third Amendment) Regulations, 2012 (16 of 2012) dated 8th June 2012.

This amendment has been challenged by M/s Sistema Shyam Teleservices Limited and M/s Unitech in the TDSAT. The Hon`ble TDSAT, in its interim order dated 20th July, 2012 has ordered TRAI to restrain from giving effect to and /or further effect to the Regulations.